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IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE  
HON'BLE SHRI JUSTICE SANJAY DWIVEDI  
ON THE 2<sup>nd</sup> OF DECEMBER, 2022

MISC. CRIMINAL CASE No. 41066 of 2022

**BETWEEN:-**

AMAN ALIAS GATTU NAMDEO, S/O SHRI MUNNA ALIAS  
SANTOSH NAMDEO, AGED ABOUT 20 YEARS,  
OCCUPATION: STUDENT, R/O PURVIYAU TAURI, SAGAR  
POLICE STATION KOTWALI, SAGAR, TEHSIL AND  
DISTRICT SAGAR (M.P.)

....APPLICANT

(BY SMT. NIRMALA NAYAK - ADVOCATE)

**AND**

THE STATE OF MADHYA PRADESH THROUGH POLICE  
STATION KOTWALI DISTRICT SAGAR (M.P.).

.....RESPONDENT

(BY SHRI AMIT KUMAR PANDEY - PANEL LAWYER)  
(SHRI A.K. CHOURASIYA - ADVOCATE FOR OBJECTOR)

.....  
*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

Learned counsel for the applicant seeks withdrawal of the application  
with liberty to file a fresh one if occasion arises.

Accordingly, this application is **dismissed as withdrawn** with the  
aforesaid liberty.

The trial court is directed to expedite the trial because the same is being  
conducted since 2020.

RAGHVENDRA

